

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 02.07.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018

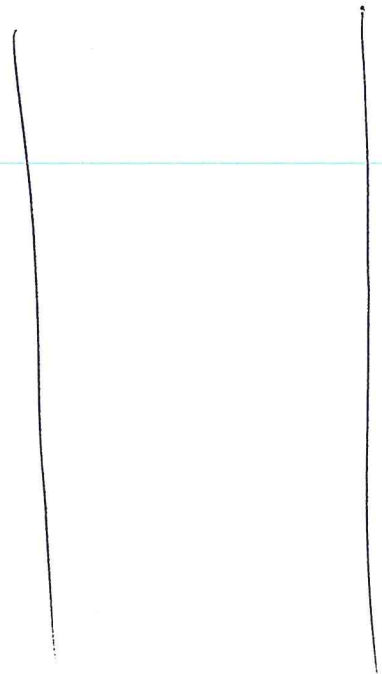
PETITION NUMBER : CP/39/ (IB)/2018

NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)

NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD

UNDER SECTION : 7 R ULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1.	P. Manojan.	Behalf of counsel for 6th Respondent	P. M. M.
2.	GAUTHAM VENKATESH	Counsel for RS, RP ERS	V. Gautham
3.	VASUDEVAN	RP	Almond
4.	P. Stella Mary (for) K. Muthy	Counsel for RP	Shy



**ORDER**

Counsels for both the parties are present. Counsel for R3 to R5 has submitted that a list of documents has been prepared, wherein the availability and non-availability of the documents has been shown. To the extent of availability of the documents, the RP has submitted that he can take the control of the same without any problem. But as far as the non-availability of other documents is concerned, the Respondents may be directed to file an affidavit stating that the said documents are not in their possession.

The RP has also given a list of property documents; the copy of which is given to the other side. Counsel for R3 to R5 is directed to give response to the same by next date of hearing, *and file an affidavit deposing therein that other than the available documents, no other documents are in their possession.*

In relation to R6, a submission has been made by the RP that R6 has already complied with the directions of this Authority. However, the documents provided by him are being cross checked. The status report may be submitted on next date of hearing. Put up on **05.07.2018 at 10.30 A.M.**

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*-sel-*

**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**